

RATIFIED MINUTES OF MEETING NO.17/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 11.11.2014

Please Note

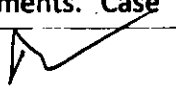
- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 17/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 11.11.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. S.Muthukumar, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:59/17/80-ALC2/2014	Party Name: PLANT ENGINEERING SERVICES,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00431/AM15/	RLA File :04/24/040/00076/AM11/	Lic.No/Date:0410115529 14.07.2010	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DIPP on 03.11.2014 for comments, whereas it pertains to MSME. Accordingly, the Committee decided to send the firm's application to MSME for comments. Case is deferred to			


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

23.12.2014.

2	Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:23.12.2014
Decision: The Committee noted that the said case has been forwarded to EPCG division for their inputs and 13 th reminder dated 03.11.2014 has been sent to them for expediting their inputs and decided to remind them through a D.O letter to furnish their inputs. Case is deferred to 23.12.2014.				

3	Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:23.12.2014
Decision: The firm's representatives, Shri V. Parabaran, Procurement Manager along with one technical expert have attended the 'Personal Hearing' on 19.08.2014 and replied the queries of Technical Authorities (TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time vide their letter dt.07.11.2014. The Committee considered their request and decided to await firm reply. Case is deferred to 23.12.2014.				

4	Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:23.12.2014
Decision: The firm's representatives, Shri V. Parabaran, Procurement Manager along with one technical expert have attended the 'Personal Hearing' on 19.08.2014 and replied the queries of Technical Authorities (TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time vide their letter dt.07.11.2014. The Committee considered their request and decided to await firm reply. Case is deferred to 23.12.2014.				

5	Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 25.9.2014 and they have informed by e-mail dated				

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

29.09.2014 that they have forwarded their reply but the same has not been received till date and decided to await firm's reply. Case is deferred to 23.12.2014.

Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:23.12.2014
6	Decision: The firm's representatives, Shri V. Parabaran, Procurement Manager along with one technical expert have attended the 'Personal Hearing' on 19.08.2014 and replied the queries of Technical Authorities (TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Committee considered their request and asked them to furnish their reply at the earliest for consideration of their request. Firm vide letter dated 07.11.2014 sought time to furnish the reply. Case is deferred to 23.12.2014.		

Case No.:2/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:23.12.2014
7	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 followed by reminder dated 13.8.2014, subsequent reminders on 26.09.2014 and 03.11.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:23.12.2014
8	Decision: The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 followed by reminder dated 13.8.2014, subsequent reminders on 26.09.2014 and 03.11.2014, 10.11.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.:10/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:23.12.2014
9			

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision: The firm's representatives, Shri V. Parabaran, Procurement Manager along with one technical expert have attended the 'Personal Hearing' on 19.08.2014 and replied the queries of Technical Authorities (TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Committee considered their request and asked them to furnish their reply at the earliest for consideration of their request. Firm vide their letter dated 07.11.2014 sought time to submit reply. Case is deferred to 23.12.2014.

Case No.: 11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date: 0710096370 02.07.2013	Defer Date: 23.12.2014
10 Decision: The firm's representatives, Shri V. Parabaran, Procurement Manager along with one technical expert have attended the 'Personal Hearing' on 19.08.2014 and replied the queries of Technical Authorities (TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Committee considered their request and asked them to furnish their reply at the earliest. Firm vide letter dated 07.11.2014 sought time for reply. Case is deferred to 23.12.2014.			

Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date: 0510358721 04.07.2013	Defer Date: 23.12.2014
11 Decision: The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 23.12.2014.			

Case No.: 40/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date: 0710097716 23.08.2013	Defer Date: 23.12.2014
12 Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to			

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 and reminder on 07.11.2014 which has not been received till date. Case is deferred to 23.12.2014.

13	Case No.:43/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 and reminder dated 10.11.2014 which has not been received till date. Case is deferred to 23.12.2014.				

14	Case No.:45/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 and reminder dated 07.11.2014 which has not been received till date. Case is deferred to 23.12.2014.				

15	Case No.:9/5/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:23.12.2014
Decision: The Committee noted that the firm reply dated 16.10.2014 has been sent to MSME on 30.10.2014 and decided to remind MSME to expedite their comments. Case is deferred to 23.12.2014.				

16	Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:23.12.2014
Decision : The Committee noted that the amendment sheet issued by the concerned RA has not been received and a letter dated 19.5.2014 followed by e-mail message on 27.05.2014				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

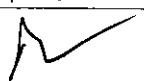
have been sent to firm after that firm has informed DGFT that they had approached CLA, New Delhi regarding amendment in description of export product but there they have got information that the desired amendments with respect of export product can be taken care in DGFT Head Office along with norms fixation vide their letter dated 27.05.2014. The Committee also noted that after the receipt of the aforesaid letter, three reminders dated 13.08.2014, and 26.09.2014 have been given to the firm for furnishing the requisite amendment sheet which has not been received till date. Final Reminder via email dt.11.11.2014 has been sent to the firm clarifying the procedural requirement of amendment sheet issued by the concerned RA to the firm for consideration of their request regarding ratification of norms of subject AA, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularisation of the license. Case is deferred to 23.12.2014.

17	Case No.:1/2/80-ALC2/2014	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:23.12.2014
Decision : The Committee noted that firm's reply dated 14.07.2014 has been examined by DHI and after examination of their aforesaid reply, the DHI desired certain information and sent a UO No.3(13)/12-TSW(B)/12 dated 29.08.2014 in this regard. The committee further noted that the aforesaid DHI UO Note has been send to the firm along with DGFT letter dated 04.09.2014 and reminder dated 03.11.2014. Case is deferred to 23.12.2014.				

18	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for examination & comments followed by reminders dated 20.5.2014, 24.6.2014 & 13.8.2014, 03.10.2014 and decided to wait for their comments. Case is deferred to 23.12.2014.				

19	Case No.:4/19/80-ALC2/2013	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:23.12.2014
Decision: The Committee noted that the DHI DL dated 25.09.2014 was sent to the firm on 07.11.2014 and decided to wait for their comments. Case is deferred to 23.12.2014.				

20	Case No.:8/19/80-ALC2/2013	Party Name:BOTIL OIL	Meet No/Date:17/80-	Status:
----	----------------------------	----------------------	---------------------	---------

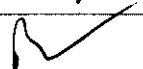

 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industries
 Udyog Bhawan, New Delhi-110002

	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2014 11.11.2014	Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:23.12.2014
Decision: The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and reminder sent to firm on 30.10.2014. Written comments of DHI have been received as per Sub-committee Report. Case is deferred to 23.12.2014.			

	Case No.:13/19/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
21	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 14.05.2014 has been sent to C&PC on 17.6.2014 followed reminder on 13.08.2014, 03.11.2014 for examination & comments. Case is deferred to 23.12.2014.				

	Case No.:19/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
22	HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	Defer Date:23.12.2014
Decision: The firm's representative, Shri, RK Singh, Sr. Purchase Manager attended the meeting. The representative was informed that they have submitted reply which actually pertains to another AA and vice-versa. The Chairman, NC-I has explained him the necessity of furnishing requisite information as sought by TA i.e MSME. The firm's representative agreed for furnishing the requisite information. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request. Case is deferred to 23.12.2014.				

	Case No.:21/21/80-ALC2/2013	Party Name:GLOBE HI-FABS	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
23	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:23.12.2014
Decision: The firm's representative, Shri, RK Singh, Sr. Purchase Manager attended the 'Personal Hearing'. The representative was informed that they have submitted reply which				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

actually pertains to another AA and vice-versa. The representative explained the position of replies for both AA's and also submitted correct replies for both cases, after explaining the position. The same were accepted by the committee and copy has been sent to MSME. Case is deferred to 23.12.2014.

24	Case No.:33/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:23.12.2014
Decision: The firm's reply has been sent to the MSME on 10.11.2014. The Committee decided to await the comments of MSME. Case is deferred to 23.12.2014.				

25	Case No.:34/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. Reminder was sent to the firm on 07.11.2014. The Committee decided to await firm's reply. Case is deferred to 23.12.2014.				

26	Case No.:11/25/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:23.12.2014
Decision : The Committee noted that firm has not replied to the deficiency letter dated 20.05.2014, e-mail of 31.05.2014, reminder dated 13.08.2014, final reminder dated 23.09.2014, email message on 27.09.2014 and decided to grant time to the firm as per their request made vide e-mail dated 07.11.2014. Case is deferred to 23.12.2014.				

27	Case No.:35/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00559/AM14/	RLA File :07/24/040/00325/AM14/	Lic.No/Date:0710101261 13.01.2014	Defer Date:23.12.2014
Decision : The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 28.02.2014 followed reminder on				

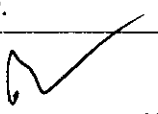

 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

28.03.2014. The firm's reply is sent to the MSME07.11.2014. The Committee decided to await the comments from MSME. Case is deferred to 23.12.2014.

Case No.:36/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:23.12.2014
28	Decision : The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to the information sought vide their letter dt,21.07.2014 and decided to sent the final reminder to firm for furnishing their reply, failing the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.:24/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00548/AM14/	RLA File :05/23/040/00417/AM14/	Lic.No/Date:0510376515 20.01.2014	
29	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 11.11.2014 which are as under : EP: Prefabricated piping for Turbine Item 1 to 3 - relevant, 1.02 Kg/kg content Item 4 to 7- Net to net with accountability clause. RLA may take necessary action accordingly.		

Case No.:23/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00547/AM14/	RLA File :05/23/040/00416/AM14/	Lic.No/Date:0510376999 24.01.2014	
30	Decision : The Committee decided to ratify norms on the basis written comments of DHI dated 11.11.2014 which are as under : EP: Prefabricated piping for Turbine Item 1 to 2 - relevant, 1.02 Kg/kg content Item 3 to 4- Net to net with accountability clause. Item No. 5 and 6 – as applied. RLA may take necessary action accordingly.		


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

31	Case No.: 32/25/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00556/AM14/	RLA File :09/24/040/00326/AM14/	Lic.No/Date: 0910059091 28.01.2014	
	Decision : The Committee decided to ratify norms on the basis of Deptt. Of HI UO. No. 3(47)/2013-TSW(B) dated 21.10.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

32	Case No.: 38/25/80-ALC2/2013	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00562/AM14/	RLA File :52/24/040/00044/AM14/	Lic.No/Date: 5210040638 28.01.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that firm has not replied to the deficiency letter dated 28.03.2014 followed by reminder dated 19.05.2014, email message on 12.5.2014, final reminder dated 13.08.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

33	Case No.: 1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date: 3210072580 30.01.2014	Defer Date: 23.12.2014
	Decision : The Committee noted that the firm's reply dated 07.04.2014 has been sent to DHI on 05.6.2014 and reminder sent to DHI on 13.08.2014 and 02.11.2014. The Committee decided to await DHI comments. Case is deferred to 23.12.2014.			

34	Case No.: 13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date: 0510377960 31.01.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's reply dated 23.07.2014 has been sent to MSME on 11.08.2014 and reminder on 07.11.2014. The Committee decided to await MSME for comments from MSME. Case is deferred to 23.12.2014.			

35	Case No.: 39/14/80-ALC2/2014	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date: 0510377929	Defer


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

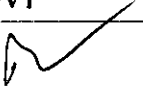
:01/80/050/00360/AM15/	:05/23/040/00433/AM14/	31.01.2014	Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 22.9.2014 for comments and decided to wait for their same. Case is deferred to 23.12.2014.			

36	Case No.: 44/14/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00365/AM15/	RLA File :07/24/040/00341/AM14/	Lic.No/Date: 0710101885 03.02.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DHI for comments, whereas it pertains to DIPP. Accordingly, the Committee decided to send the firm's application to DIPP for comments. Case is deferred to 23.12.2014.			

37	Case No.: 7/5/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date: 0310769175 04.02.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that firm has not replied to deficiency letter dated 24.06.2014, e-mail message on 08.07.2014 followed by reminder dated 11.8.2014. Final reminder to the firm was sent to the firm on 30.10.2014. The Committee to await the firm's reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

38	Case No.: 18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date: 0510378995 11.02.2014	Defer Date: 23.12.2014
	Decision: The firm's representative, Shri, H.S. Walia , General Manager (Commercial) attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 23.12.2014.			

39	Case No.: 27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date: 17/80-ALC2/2014	Status: Deferred
----	-------------------------------------	--	--------------------------------------	-----------------------------------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	LTD(FORMERLY BAKER OIL	11.11.2014	
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:23.12.2014
Decision: The firm's representative, Shri, H.S. Walia , General Manager (Commercial) attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 23.12.2014.			

Case No.:4/2/80-ALC2/2014	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:23.12.2014
40	Decision: The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 08.07.2014; 13.08.2014 and final reminder on 03.11.2014 and email message on 10.11.2014. The Committee decided to wait for 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.:48/5/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:23.12.2014
41	Decision: The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination and comments, followed by reminder to DHI 13.08.2014 and 30.10.2014. The Committee decided to wait for the comments from DHI. Case is deferred to 23.12.2014.		

Case No.:5/25/80-ALC2/2013	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:23.12.2014
42	Decision: The Committee noted that the firm's application has been sent to MSME on 25.09.2014 for examination & comments followed by reminder to MSME on 03.11.2014 to		

PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

expedite their comments. Case is deferred to 23.12.2014.

43	Case No.: 7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date: 0310771504 24.02.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that firm reply has been sent to DEIT on 07.11.2014 for examination/comments. The Committee decided to remind DEIT for their inputs. Case is deferred to 23.12.2014.			

44	Case No.: 11/2/80-ALC2/2014	Party Name: NIKHTISH ENTERPRISES	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00011/AM15/	RLA File :31/83/040/00208/AM14/	Lic.No/Date: 3110062747 24.02.2014	
	Decision: The Committee decided to ratify norms on the basis of DC, MSME UO. No. 30(59)/2014-ME dated 10.10.2014 (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			

45	Case No.: 9/2/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00009/AM15/	RLA File :31/83/040/00231/AM14/	Lic.No/Date: 3110062832 26.02.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's reply 05.10.2014 has been sent to C&PC on 21.10.2014 for comments. The Committee decided to await the comments from C&PC. Case is deferred to 23.12.2014.			

46	Case No.: 3/2/80-ALC2/2014	Party Name: L&T-MHI BOILERS PVT. LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00003/AM15/	RLA File :03/95/040/00888/AM14/	Lic.No/Date: 0310772317 27.02.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's reply 27.08.2014 has been sent to DHI on 09.09.2014 for comments. The Committee decided to send reminder to DHI to expedite their comments. Case is deferred to 23.12.2014.			

47	Case No.: 34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date: 0310773184 06.03.2014	Defer Date: 23.12.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

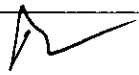
Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 18.06.2014 directly followed by DGFT reminder dated 30.06.2014; 23.08.2014 and final reminder to the firm on 03.11.2014 and email message on 10.11.2014. The Committee decided to await 15 days for reply failing which; it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.

48	Case No.:42/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply has been sent to MSME on 10.11.2014 for comments. The Committee decided to await the comments from MSME. Case is deferred to 23.12.2014.				

49	Case No.:35/5/80-ALC2/2014	Party Name:OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date:0310774051 11.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 28.08.2014 has been sent to DHI on 24.09.2014 for comments. The Committee decided to remind DHI for expediting their comments. Case is deferred to 23.12.2014.				

50	Case No.:13/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date:3410039543 12.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 followed by reminder dated 23.09.2014 and decided to send final reminder to the firm, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.				

51	Case No.:14/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date:3410039544 12.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 followed by reminder dated 23.09.2014 and decided to send final reminder to				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

the firm, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.

Case No.: 11/5/80-ALC2/2014	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date: 1310046344 13.03.2014	Defer Date: 09.12.2014
Decision: The committee noted that as per DIPP UO Note No.12/146/2014-TSW/52 dated 11.11.2014; the following information has been received. - Supply is to be made for a Nuclear Power Project of M/s Bhartiya Nabhikiya Vidyut Nigam limited (BHAVINI). - Items of import and export are same and there appears to be no manufacturing activity on import items except their checking/testing. - Firm has stated that the export items are testing equipment and that the import items are component and these have been imported on net to net basis. - In their another similar case, firm has been called for "Personal Hearing" before the Norms Committee in its meeting scheduled for 9/12/2014 and it is proposed that this case may also be discussed during the PH. The Committee advised the firm to appear in Personal Hearing on 09.12.2014. Case deferred to 09.12.2014.			

Case No.: 24/5/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00109/AM15/	RLA File :05/23/040/00496/AM14/	Lic.No/Date: 0510382119 19.03.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/53 dated 11.11.2014 which are as under:- - Net Fabricated weights of export items at Sl. No. 1 to 5 may be specified as 205 MT, 205 MT, 13 MT, 13 MT & 11 MT respectively. - Word "Relevant" may be prefixed with the description of import items Nos. 1 to 8 . - Quantity of import item at Sl. No. 1 may be allowed as 1.05 Kgs/Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 23282 Kgs. as 1.05 Kgs/Kg. content in the export products after taking recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 104520 Kgs. as 1.19 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 1.0224 Kgs/Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 5 may be allowed as 1.046 Kgs/Kg. content in the export products as claimed by the firm.			

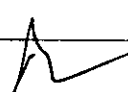
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- 16
8. Quantity of import item at Sl. No. 6 may be allowed as 7400 Kgs. as 1.0471 Kgs./Kg. content in the export products as claimed by the firm.
 9. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1.0471 Kgs./ Kg. content in the export products as claimed by the firm.
 10. Total quantity of import items at Sl. No. 7 & 8 put together may be restricted as 30000 Kgs.
 11. Quantity of import item at Sl. No. 9 may be allowed as 68 Nos.(18000 Kgs.) on net to net basis with accountability clause.
 12. Quantity of import item at Sl. No. 10 may be allowed as 77 Nos.(6360 Kgs.) on net to net basis with accountability clause.
 13. Quantity of import item at Sl. No. 11 may be allowed as 5 Nos.(2240 Kgs.) on net to net basis with accountability clause.
 14. Import item at Sl. No. 12 may be allowed on net to net basis with accountability clause.
 15. Quantities of import items at Sl.No. 13 to 21 (Welding consumables) may be allowed as applied for.

RLA may take necessary action accordingly.

Case No.:25/5/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00110/AM15/	RLA File :05/23/040/00505/AM14/	Lic.No/Date:0510382120 19.03.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/54 dated 11.11.2014 which are as under:- 1. Net Fabricated weights of export items at Sl. No. 1 & 2 may be specified as 110 MT & 91 MT respectively. 2. Word "Relevant" may be prefixed with the description of import items Nos. 1 to 4. 3. Quantity of import item at Sl. No. 1 may be allowed as 86243 Kgs. as 1.095 Kgs./Kg. content in the export product at Sl No. 1 after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 101116 Kgs. as 1.072 Kgs./Kg. content in the export products after taking 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 6. Quantity of import item at Sl. No. 5 may be allowed as 30 Nos.(8300 Kgs.) on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 6 may be allowed as 28 Nos.(3100 Kgs.) on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 7 may be allowed as 1 No.(3800 Kgs.) on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 8 may be allowed as 1 No.(2750 Kgs.) on net to net basis with accountability clause.			

54


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

10. Quantity of import item at Sl. No. 9 may be allowed as 1 No.(35 Kgs.) on net to net basis with accountability clause.
11. Quantity of import item at Sl. No. 10 may be allowed as 1 No.(385 Kgs.) on net to net basis with accountability clause.
12. Quantities of import items at Sl. No. 11, 12, 14 to 19 (Welding consumables) may be allowed as applied for.
13. Quantity of import item at Sl. No. 13 may be allowed as 5602 Kgs.

RLA may take necessary action accordingly.

55	Case No.:28/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date:0510382687 25.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 27.10.2014 has been sent to DHI on 03.11.2014 for comments. The Committee decided to remind them to expediting their comments. Case is deferred to 23.12.2014.				

56	Case No.:29/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date:0510382690 25.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 27.10.2014 has been sent to DHI on 03.11.2014 for comments. The Committee decided to remind them to expediting their comments. Case is deferred to 23.12.2014.				

57	Case No.:36/5/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 14.06.2014 followed by reminder dated 13.08.2014 and decided send final reminder to the firm on 03.11.2014 followed e-mail message on 10.11.2014. The Committee decided to await 15 days for reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.				

58	Case No.:26/5/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
----	----------------------------	---	--	---------------------

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

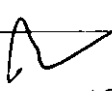
HQ File :01/80/050/00111/AM15/	RLA File :05/23/040/00541/AM14/	Lic.No/Date:0510383080 28.03.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 followed by reminder dated 13.08.2014 and send final reminder to the firm on 30.10.2014. The Committee decided to await 15 days, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

Case No.: 23/5/80-ALC2/2014	Party Name: ADORE MEDI PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00108/AM15/	RLA File :05/23/040/00517/AM14/	Lic.No/Date:0510383193 31.03.2014	Defer Date:23.12.2014
59	Decision: The Committee noted that firm has not replied to deficiency letter dated 07.07.2014 followed by reminder dated 25.09.2014 and send final reminder to the firm on 30.10.2014. The Committee decided to await 15 days, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.: 13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:23.12.2014
60	Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 01.08.2014 directly followed by DGFT reminder dated 12.08.2014 and final reminder to the firm on 26.09.2014 and grant 15 days time to await firm's reply, failing which, The Committee noted that it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.: 18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:23.12.2014
61	Decision: The Committee noted that the firm's reply has been sent to MSME on 26.09.2014 for comments. The Committed also noted that the clarification on type of export (physical/deemed) has been sought by DGFT letter dt.01.07.2014 followed by reminder on 13.08.2014. The Committee decided to send final reminder to the firm for expediting the requisite information. Case is deferred to 23.12.2014.		

62	Case No.: 17/8/80-ALC2/2014	Party Name: SHREE	Meet No/Date: 17/80-	Status:
----	------------------------------------	--------------------------	-----------------------------	----------------

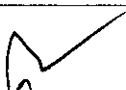

 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	ALC2/2014 11.11.2014	Deferred
HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to deficiency letter dated 25.09.2014 followed by e-mail message on 29.09.2014 and decided to send reminder to the firm, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

Case No.: 38/5/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:23.12.2014
63	Decision: The Committee noted that firm has not replied to deficiency letter dated 12.08.2014 issued on the basis of comments of TA, DIPP, followed by reminder dated 26.09.2014 and decided to send final reminder to firm, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.: 16/8/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:23.12.2014
64	Decision: The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 issued on the basis of comments of TA, DIPP, followed by reminder dated 03.11.2014 and decided to send final reminder to firm, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		

Case No.: 9/8/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:23.12.2014
65	Decision: The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 issued on the basis of comments of TA, DIPP, followed by reminder dated 03.11.2014 and decided to await firm reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.		


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

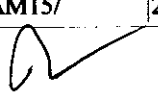
66	Case No.: 15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date: 0310778994 22.04.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 01.08.2014 directly followed by DGFT reminder dated 12.08.2014 and final reminder to the firm on 03.11.2014, e-message on 10.11.2014, failing which, The Committee decided to await for 15 days failing which, noted that, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

67	Case No.: 19/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date: 2210014810 22.04.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 13.08.2014 for examination & comments followed by reminder to MSME on 07.11.2014 to expedite their comments. Case is deferred to 23.12.2014.			

68	Case No.: 20/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date: 2210014809 22.04.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 25.09.2014 for examination & comments followed by reminder to MSME on 03.11.2014 to expedite their comments. Case is deferred to 23.12.2014.			

69	Case No.: 1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date: 0710103733 25.04.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 01.07.2014 for examination & comments followed by reminder to MSME on 07.11.2014 to expedite their comments. Case is deferred to 23.12.2014.			

70	Case No.: 22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date: 0210202766 25.04.2014	Defer Date: 23.12.2014


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Decision : The Committee noted that the firm's reply has been sent to DHI on 10.11.2014 for examination & comments and decided to await their comments. Case is deferred to 23.12.2014.

Case No.: 2/5/80-ALC2/2014	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00087/AM15/	RLA File :09/24/040/00003/AM15/	Lic.No/Date: 0910060055 12.05.2014	Defer Date: 23.12.2014
71 Decision : The Committee noted that firm has not replied to DHI deficiency letter dated 22.08.2014 followed by e-mail message on 08.09.2014 and has sought time up to 25.10.2014. The Committee decided to await the reply, failing which, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 23.12.2014.			

Case No.: 41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date: 0710104231 20.05.2014	Defer Date: 23.12.2014
72 Decision: The Committee noted that the DHI written comments received but were found that there were two lists of inputs. TA, DHI informed the Committee that correct list be forwarded to the firm. Case is deferred to 23.12.2014.			

Case No.: 43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date: 0710104233 20.05.2014	Defer Date: 23.12.2014
73 Decision: The Committee noted that firm has not replied to DHI deficiency letter dated 10.10.2014 send to firm on 20.10.2014. The Committee decided to remind the firm to expedite their reply. Case is deferred to 23.12.2014.			

Case No.: 1/11/80-ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date: 0710104425 23.05.2014	Defer Date: 23.12.2014
74 Decision: The Committee noted that the firm's application has been received and forwarded to MSME on 18.11.2014. The Committee decided to await the comments from MSME. Case is deferred to 23.12.2014.			

75 Case No.: 36/14/80-ALC2/2014	Party Name: FAIVELEY	Meet No/Date: 17/80-	Status:
--	-----------------------------	-----------------------------	----------------

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

	TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	ALC2/2014 11.11.2014	Approved
HQ File :01/80/050/00357/AM15/	RLA File :04/24/040/00051/AM15/	Lic.No/Date:0410158505 09.06.2014	
Decision: The Committee decided to ratify norms on the basis of Deptt., of HI UO. No. 3(119)/14-TSW(B)/11 dated 20.10.2014(Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

	Case No.:40/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
76	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:23.12.2014
Decision: The Committee noted that the DHI written comments received but were found that there were two lists of inputs. TA, DHI informed the Committee that correct list be forwarded to the firm. Case is deferred to 23.12.2014.				

	Case No.:42/14/80- ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
77	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:23.12.2014
Decision: The Committee noted that the DHI written comments received but were found that there were two lists of inputs. TA, DHI informed the Committee that correct list be forwarded to the firm. Case is deferred to 23.12.2014.				

	Case No.:45/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
78	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DHI deficiency letter dated 10.10.2014 send to firm on 20.10.2014 and decided to await the firm's reply. Case is deferred to 23.12.2014.				

	Case No.:47/14/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
79	HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 25.09.2014. The Committee further noted that firm's clarification on type of export (whether				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.09.2014, has not been received till date and decided to remind the firm and DHI to expedite their reply. Case is deferred to 23.12.2014.

80	Case No.:22/14/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00343/AM15/	RLA File :03/94/040/00229/AM15/	Lic.No/Date:0310785916 24.06.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DIPP deficiency letter has been sent on 07.11.2014 and await firm's reply. Case is deferred to 23.12.2014.				

81	Case No.:54/17/80-ALC2/2014	Party Name:ARIHANT INDUSTRIES,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 10.11.2014. But the case pertains to DIPP and decided to forward a copy of hard copy to DIPP for examination and comments. The Committee further noted that firm's clarification on type of export (physical/deemed export) has been sought vide DES-I letter dated 10.11.2014, has not been received till date and decided to wait for DIPP and firm's replies/comments. Case is deferred to 23.12.2014.				

82	Case No.:28/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00349/AM15/	RLA File :03/95/040/00180/AM15/	Lic.No/Date:0310786804 14.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 22.09.2014 for examination and comments and decided to remind DHI to expedite their comments. Case is deferred to 23.12.2014.				

83	Case No.:20/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00341/AM15/	RLA File :03/95/040/00274/AM15/	Lic.No/Date:0310786930 16.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's reply dated 18.10.2014 has been sent to DIPP on 03.11.2014 for examination & comments and decided to await the comments from DIPP. TA, DIPP informed that the firm's reply was not received and requested for a copy of the same. The Committee decided to forward a copy of the firm's reply to DIPP for comments. Case is deferred to 23.12.2014.				

PARVEEN SHARMA

84	Case No.:18/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00339/AM15/	RLA File :03/95/040/00199/AM15/	Lic.No/Date:0310786988 17.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DIPP deficiency letter has been sent on 30.10.2014 and decided to await firm's reply. Case is deferred to 23.12.2014.				

85	Case No.:30/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00351/AM15/	RLA File :03/95/040/00335/AM15/	Lic.No/Date:0310787039 18.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the TA, DIPP, has pointed out certain deficiencies upon which for the information is to be sought from the firm. Accordingly, it was decided to issue deficiency letter to the firm.				
Case is deferred to 23.12.2014.				

86	Case No.:31/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00352/AM15/	RLA File :03/95/040/00330/AM15/	Lic.No/Date:0310787037 18.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the TA, DIPP, has pointed out certain deficiencies upon which for the information is to be sought from the firm. Accordingly, it was decided to issue deficiency letter to the firm.				
Case is deferred to 23.12.2014.				

87	Case No.:45/17/80-ALC2/2014	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date:0310787040 18.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination and comments and decided to await the comments from MSME.				
Case is deferred to 23.12.2014.				

88	Case No.:24/14/80-ALC2/2014	Party Name:BLUE STAR LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310787208	

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

:01/80/050/00345/AM15/

:03/94/040/00082/AM15/

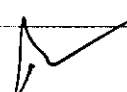
22.07.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/88 dated 11.11.2014 which are as under:-
Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0310719459 dated 04.01.2013 ratified in Norms Committee Meeting No. 05/14 dated 28/05/2013:

1. Description, quantity & net weight of export products may be specified as under:

Sl. No.	Description	Quantity (in Nos.)	Net Export Weight (Kgs.)
1	Condensing units		
	Model: 114x4109	1104	57850
	Model: 114x3217	213	17913
	Model: 114x3233	178	14151
	Model: 114x3249	522	41499
	Model: 114x3357	378	42676
	Model: 114x3365	306	34547
	Model: 114x4102	663	34741
	Model: 114x4214	534	44909
	Model: 114x4229	96	8074
	Model: 114x4264	1020	88536
	Model: 114x4284	619	53729
	Model: 114x4311	588	59329
	Model: 114x4324	307	30976
	Model: 114x4344	329	33525
	Model: 114x3109	142	7441
	Model: 114x3225	233	18524
	Model: 114x3241	160	12720
	Model: 114x4101	290	15196
	Model: 114x4104	470	24628
	Model: 114x4105	478	25047
	Model: 114x4210	34	2859
	Model: 114x4261	394	34199
	Model: 114x4281	181	15711
	Model: 114x4308	48	5150
	Model: 114x4321	28	2825
	Total	9315	

2. Word "relevant" may be prefixed with the description of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

4. Quantity of import item at Sl.No. 2 may be allowed 1.05 Sq. Meters./ Sq. Meters. Content in the export products.
5. Quantities of import items from Sl .No. 3 to 18 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

89	Case No.:7/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	Defer Date:23.12.2014
	Decision: The Committee noted that firm has not replied to MSME deficiency letter vide their UO No. 30(159)/2014-ME dated 11.11.2014 and decided to send a copy of the same to the firm. Case is deferred to 23.12.2014.			

90	Case No.:8/14/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	Defer Date:23.12.2014
	Decision: The Committee noted that firm has not replied to MSME deficiency letter vide their UO No. 30(160)/2014-ME dated 11.11.2014 and decided to send a copy of the same to the firm. Case is deferred to 23.12.2014.			

91	Case No.:33/14/80-ALC2/2014	Party Name:RAULIMEX INDUSTRIES PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00354/AM15/	RLA File :03/95/040/00332/AM15/	Lic.No/Date:0310787464 31.07.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 30.10.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (physical/deemed export) has been sought vide DES-I letter dated 30.10.2014, has not been received till date and decided to wait for DIPP and firm's replies/comments. Case is deferred to 23.12.2014.			

92	Case No.:34/14/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:23.12.2014
	Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 10.10.2014 directly and decided to send reminder to the firm, The Committee further noted			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

that firm's clarification on type of export (physical/deemed export) has been sought vide DES-I letter dated 25.09.2014, has not been received till date and decided to wait for DEIT and firm's replies/comments. Case is deferred to 23.12.2014.

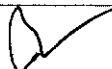
93	Case No.:38/14/80-ALC2/2014	Party Name:CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 22.09.2014 for examination and comments and decided to remind to MSME for expedite their comments. Case is deferred to 23.12.2014.				

94	Case No.:7/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 31.10.2014 for examination and comments and decided to await DHI comments. Case is deferred to 23.12.2014.				

95	Case No.:46/17/80-ALC2/2014	Party Name:VENKATESWARA ENGINEERING WORKS	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:23.12.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 07.10.2014 for examination and comments and case pertains to MSME and decided to forward a hard copy to MSME for expedite their comments. Case is deferred to 23.12.2014.				

96	Case No.:5/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:23.12.2014
Decision : The Committee noted that firm has not replied to DHI deficiency letter vide their UO No. 3(119)/14-TSW(B)/5 dated 08.10.2014 and decided to send a copy of the same to the firm. Case is deferred to 23.12.2014.				

97	Case No.:9/14/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
----	----------------------------	--	--	---------------------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DHI deficiency letter has been sent to firm on 21.10.2014 and firm has sought time vide their letter dated 04.11.2014 and decided to await firm's reply. Case is deferred to 23.12.2014.			

Case No.:2/14/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00323/AM15/	RLA File :05/23/040/00179/AM15/	Lic.No/Date:0510390209 08.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DIPP deficiency letter has been sent to firm on 07.11.2014 and decided to await firm's reply. Case is deferred to 23.12.2014.			

Case No.:3/14/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00324/AM15/	RLA File :05/23/040/00180/AM15/	Lic.No/Date:0510390210 08.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DIPP deficiency letter has been sent to firm on 07.11.2014 and decided to await firm's reply. Case is deferred to 23.12.2014.			

Case No.:46/14/80-ALC2/2014	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00367/AM15/	RLA File :07/24/040/00124/AM15/	Lic.No/Date:0710106345 08.08.2014	
Decision: The Committee decided to ratify norms on the basis of DC, MSME UO. No. 30(158)/2014-ME dated 11.11.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:1/14/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Approved
HQ File :01/80/050/00322/AM15/	RLA File :05/24/040/00216/AM15/	Lic.No/Date:0510390251 11.08.2014	
Decision: The Committee decided to ratify norms on the basis of C&PC OM No. 46011/106/2007-PC-II dated 10.11.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

102	Case No.:4/14/80-ALC2/2014	Party Name:ISGEC HEAVY	Meet No/Date:17/80-	Status:
-----	----------------------------	------------------------	---------------------	---------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

		ENGINEERING LIMITED	ALC2/2014 11.11.2014	Deferred
	HQ File :01/80/050/00325/AM15/	RLA File :05/23/040/00189/AM15/	Lic.No/Date:0510390244 11.08.2014	Defer Date:23.12.2014
	Decision: The Committee noted that firm has not replied to DIPP deficiency letter has been sent to firm on 07.11.2014 and decided to await firm's reply. Case is deferred to 23.12.2014.			

	Case No.:32/14/80-ALC2/2014	Party Name:SIEMENS LTD	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	Defer Date:23.12.2014
103	Decision : The Committee noted that firm has not replied to DHI deficiency letter dated 21.10.2014 sent to firm on 10.11.2014, The Committee further noted that firm's clarification on type of export (physical/deemed export) has been sought vide DES-I letter dated 10.11.2014, has not been received, and decided to wait for firm's replies/comments. Case is deferred to 23.12.2014.			

	Case No.:36/17/80-ALC2/2014	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00408/AM15/	RLA File :09/24/040/00239/AM15/	Lic.No/Date:0910060850 12.08.2014	Defer Date:23.12.2014
104	Decision : The Committee noted that firm's application has been sent to MSME on 21.10.2014, The Committee further noted that firm's clarification on type of export (physical/deemed export) has been sought vide DES-I letter dated 21.10.2014, has not been received till date and decided to remind the MSME and firm to expedite their replies/comments. Case is deferred to 23.12.2014.			

	Case No.:6/14/80-ALC2/2014	Party Name:HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:23.12.2014
105	Decision: The Committee noted that the firm's application has been sent to DHI on 22.09.2014 for examination whereas it pertains to DIPP. Accordingly, the Committee decided to send the firm's application to DIPP comments. Case is deferred to 23.12.2014.			

	Case No.:16/14/80-ALC2/2014	Party Name:MERSEN INDIA PVT LTD	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00337/AM15/	RLA File :04/24/040/00083/AM15/	Lic.No/Date:0410159238 14.08.2014	Defer Date:23.12.2014
106				

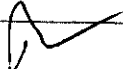
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Decision: The Committee noted that firm has not replied to DIPP deficiency letter dt.30.09.2014 has been sent to firm on 30.10.2014 and decided to send reminder to firm. Case is deferred to 23.12.2014.

107	Case No.:8/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00380/AM15/	RLA File :04/24/040/00129/AM15/	Lic.No/Date:0410159250 18.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination and comments and decided to remind to DHI for expedite their comments. Case is deferred to 23.12.2014.				

108	Case No.:12/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00333/AM15/	RLA File :04/24/040/00134/AM15/	Lic.No/Date:0410159257 19.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that firm has not replied to DHI deficiency letter has been sent to firm on 31.10.2014 and decided to send reminder to firm. Case is deferred to 23.12.2014.				

109	Case No.:4/17/80-ALC2/2014	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00376/AM15/	RLA File :07/24/040/00169/AM15/	Lic.No/Date:0710106459 19.08.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/109 dated 11.11.2014 which are as under:- 1. Import items from Sl. No. 1 to 38 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 39 & 40 may be allowed as 1.02 Mtr./Mtr. content in the export products. 3. Import items from Sl. Nos. 41 to 56 may be allowed on net to net basis with accountability clause. 4. Import items from Sl. No. 57 to 73 may be allowed as 1.02 Mtr./Mtr. content in the export products. 5. Import items from Sl. Nos. 74 to 76 may be allowed on net to net basis with accountability clause. 6. Import item at Sl. No. 77 may be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant. 7. Import items from Sl. No. 78 to 87 may be allowed on net to net basis with accountability clause.				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

RLA may take necessary action accordingly.

110	Case No.: 5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date: 0510390631 21.08.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 21.08.2014 for examination and comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.			

111	Case No.: 6/17/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date: 0510390633 21.08.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination and comments and decided to remind to DHI for expedite their comments. Case is deferred to 23.12.2014.			

112	Case No.: 1/17/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00373/AM15/	RLA File :05/24/040/00240/AM15/	Lic.No/Date: 0510390722 25.08.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/112 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis : 1. Net weight of export product may be specified as 473.625 Kgs. 2. Quantity of import item may be allowed as 3774.8 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

113	Case No.: 2/17/80-ALC2/2014	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00374/AM15/	RLA File :05/24/040/00239/AM15/	Lic.No/Date: 0510390721 25.08.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/113 dated 11.11.2014 which are as under:-			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Advance Authorization may be ratified as under on repeat basis :

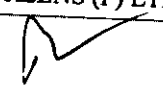
1. Net weight of export product may be specified as 437 Kgs.
2. Quantity of import item may be allowed as 1914 Kgs. as 4.38 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RLA may take necessary action accordingly.

114	Case No.:3/17/80-ALC2/2014	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00375/AM15/	RLA File :05/24/040/00238/AM15/	Lic.No/Date:0510390720 25.08.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/114 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis : 1. Net weight of export product may be specified as 1026 Kgs. 2. Quantity of import item may be allowed as 4309.2 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

115	Case No.:12/17/80-ALC2/2014	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00384/AM15/	RLA File :07/24/040/00183/AM15/	Lic.No/Date:0710106559 26.08.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/115 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis : 1. Words "size 1000 x 2000x 0.7 mm Thick" may be suffixed with the description of export item. 2. Quantity of Export item may also be specified as 45000 Nos. in addition to its quantity as 2390235 Kgs. 3. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 426745 Kgs. as 1.47 Kgs./Kg. content in export product after taking 1/3rd recovery from scrap. RLA may take necessary action accordingly.			

116	Case No.:13/17/80-ALC2/2014	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:17/80-ALC2/2014	Status: Approved
-----	-----------------------------	--	------------------------------	---------------------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

		11.11.2014	
HQ File :01/80/050/00385/AM15/	RLA File :07/24/040/00185/AM15/	Lic.No/Date:0710106553 26.08.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/116 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis :			
1. Word "relevant" may be prefixed with the description of import items from Sl. No. 1 to 4. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 9702 Kgs. & 1166 Kgs. respectively as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively after taking 1/3rd recovery from scrap. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 19620 Kgs. as 1.04 Kgs./Kg. content in the export product at Sl. No. 3 . 4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 11488 Kgs. as 1.02 Kgs./Kg. content in the export product at Sl. No. 4.			
RLA may take necessary action accordingly.			

	Case No.:33/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
117	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination and comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.:35/14/80-ALC2/2014	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
118	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:23.12.2014
Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-				
1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. 3. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 4) supported by length and number of tubes in the export products. 4. For net weight of components to be manufactured from import item at Sl. No.22, details of components with net weights thereof may be indicated.				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

34

5. Total requirement of each import item, export product wise, in a tabular form.

Case is deferred to 23.12.2014.

119	Case No.:17/17/80-ALC2/2014	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00389/AM15/	RLA File :05/23/040/00204/AM15/	Lic.No/Date:0510390776 27.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 21.10.2014 for examination and comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.				

120	Case No.:19/17/80-ALC2/2014	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00391/AM15/	RLA File :05/23/040/00222/AM15/	Lic.No/Date:0510390791 27.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 21.10.2014 for examination and comments and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.				

121	Case No.:28/17/80-ALC2/2014	Party Name:RANENDRA NATH BARUAH.	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 03.11.2014 but the matter pertain to DEIT. The Committee decided to send the application to DIET for examination and comments. The Committee also noted that the firm has been asked to clarify the type of exports (physical/deemed) by DGFT letter 03.01.2014 and decided to await the comments from DEIT and the firm. Case is deferred to 23.12.2014.				

122	Case No.:41/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00413/AM15/	RLA File :05/24/040/00236/AM15/	Lic.No/Date:0510390792 27.08.2014	Defer Date:23.12.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which is pertains to DIPP (Sh. Nand Lal, Sr. DO) and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

123	Case No.: 42/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00414/AM15/	RLA File :05/24/040/00237/AM15/	Lic.No/Date: 0510390793 27.08.2014	Defer Date: 23.12.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which is pertains to DIPP (Sh. Nand Lal, Sr. DO) and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.			

124	Case No.: 9/17/80-ALC2/2014	Party Name: CHANDAK INSTRUMENTS PVT. LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00381/AM15/	RLA File :50/24/040/00007/AM15/	Lic.No/Date: 5010002149 28.08.2014	Defer Date: 23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Details of manufacturing operations on import item. 2. Difference in export and import items 3. Details of any other inputs in export item, imported or indigenous, if any. Case is deferred to 23.12.2014.			

125	Case No.: 11/17/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00383/AM15/	RLA File :04/24/040/00135/AM15/	Lic.No/Date: 0410159317 28.08.2014	Defer Date: 23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination and comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.			

126	Case No.: 16/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00388/AM15/	RLA File :05/23/040/00213/AM15/	Lic.No/Date: 0510390806 28.08.2014	Defer Date: 23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

2. Quantities of import items at Sl. No. 5, 6, 10, 13, 14 & 23 in Nos. also in addition to their weights.
3. Quantities of import items at Sl. No. 7 to 9, 11 & 12 in meters also in addition to their weights.

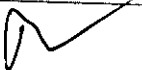
Case is deferred to 23.12.2014.

127	Case No.:29/17/80-ALC2/2014	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00401/AM15/	RLA File :09/24/040/00277/AM15/	Lic.No/Date:0910060894 28.08.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 03.11.2014 for examination and comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.			

128	Case No.:30/17/80-ALC2/2014	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00402/AM15/	RLA File :09/24/040/00278/AM15/	Lic.No/Date:0910060895 28.08.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 03.11.2014 for examination and comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.			

129	Case No.:39/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00411/AM15/	RLA File :05/24/040/00244/AM15/	Lic.No/Date:0510390896 01.09.2014	Defer Date:23.12.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which is pertains to DIPP (Sh. Nand Lal, Sr. DO) and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.			

130	Case No.:26/17/80-ALC2/2014	Party Name:NSK - ABC BEARINGS LIMITED,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00398/AM15/	RLA File :04/24/040/00138/AM15/	Lic.No/Date:0410159338 04.09.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/130 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis :			


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Advance Authorization may be ratified as under:

1. Words "Machined, Ground and Superfinished" may be suffixed with the description of export item.
2. Net weight of each export item may be specified as 53 gms.
3. Net weight of each import item may be specified as 55 gms
4. Quantity of import item may be allowed as 300000 Nos. on net to net basis.

RLA may take necessary action accordingly.

131	Case No.:38/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00410/AM15/	RLA File :05/24/040/00256/AM15/	Lic.No/Date:0510390977 04.09.2014	Defer Date:23.12.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which is pertains to DIPP (Sh. Nand Lal, Sr. DO) and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.			
132	Case No.:40/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00412/AM15/	RLA File :05/24/040/00255/AM15/	Lic.No/Date:0510390976 04.09.2014	Defer Date:23.12.2014
	Decision : The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which is pertains to DIPP (Sh. Nand Lal, Sr. DO) and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.			
133	Case No.:14/17/80-ALC2/2014	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 21.10.2014 and decided to wait for firm's reply. Case is deferred to 23.12.2014.			
134	Case No.:15/17/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2014	Status: Deferred


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

		11.11.2014	
HQ File :01/80/050/00387/AM15/	RLA File :05/23/040/00230/AM15/	Lic.No/Date:0510391023 05.09.2014	Defer Date:23.12.2014
Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of import item in meters also in addition to its weight.			
Case is deferred to 23.12.2014.			

	Case No.: 43/17/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
135	HQ File :01/80/050/00415/AM15/	RLA File :05/24/040/00251/AM15/	Lic.No/Date:0510391003 05.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to C&PC on 07.11.2014 for examination & comments and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 10/17/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
136	HQ File :01/80/050/00382/AM15/	RLA File :04/24/040/00099/AM15/	Lic.No/Date:0410159357 09.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination & comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 18/17/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
137	HQ File :01/80/050/00390/AM15/	RLA File :04/24/040/00145/AM15/	Lic.No/Date:0410159370 10.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination and comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 27/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date: 17/80- ALC2/2014 11.11.2014	Status: Deferred
138	HQ File	RLA File	Lic.No/Date:0410159363	Defer


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 11th Floor, Bhawan, New Delhi-11

35

:01/80/050/00399/AM15/	:04/24/040/00151/AM15/	10.09.2014	Date:23.12.2014
------------------------	------------------------	------------	-----------------

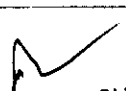
Decision: The Committee noted that the firm's application has been sent to MSME on 03.11.2014 for examination and comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.

139	Case No.: 21/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00393/AM15/	RLA File :05/23/040/00250/AM15/	Lic.No/Date: 0510391110 12.09.2014	Defer Date:23.12.2014
	Decision: The Committee decided to ask the firm to furnish the following information, based on the recommendation of the DIPP representative. 1. Information in respect of Sl.No.3, 4,5,11 &14 of the Standard Deficiency Format. Case is deferred to 23.12.2014.			

140	Case No.: 32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date: 0910060956 12.09.2014	Defer Date:23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format . 2. Details of import item viz. Plate/ Rod etc. Case is deferred to 23.12.2014.			

141	Case No.: 20/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00392/AM15/	RLA File :05/23/040/00253/AM15/	Lic.No/Date: 0510391123 15.09.2014	Defer Date:23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of import item in meters also in addition to its weight. Case is deferred to 23.12.2014.			

142	Case No.: 22/17/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 17/80-ALC2/2014	Status: Deferred
-----	-------------------------------------	---	--------------------------------------	----------------------------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

			11.11.2014	
HQ File :01/80/050/00394/AM15/	RLA File :06/24/040/00017/AM15/	Lic.No/Date:0610037911 16.09.2014	Defer Date:23.12.2014	
Decision : The Committee noted that the firm's application has been sent to C&PC on 21.10.2014 for examination & comments and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 23/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
143	HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination & comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 24/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
144	HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination & comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 55/17/80-ALC2/2014	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
145	HQ File :01/80/050/00427/AM15/	RLA File :33/24/040/00007/AM15/	Lic.No/Date:3310030078 16.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination & comments and EPCG clarification sought from the firm on 10.11.2014. and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.				

	Case No.: 53/17/80-ALC2/2014	Party Name: SIDWAL REFRIGERATION INDUSTRIES PVT. LTD.	Meet No/Date: 17/80-ALC2/2014 11.11.2014	Status: Deferred
146	HQ File :01/80/050/00425/AM15/	RLA File :05/24/040/00227/AM15/	Lic.No/Date:0510391153 17.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DIPP on 10.11.2014 for examination & comments. Case is deferred to 23.12.2014.				

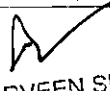

 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

147	Case No.:56/17/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	Defer Date:23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format. 2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material. 3. Details of import item at Sl. No. 27. 4. Certain import items are listed at more than one place e.g. import items at Sl. No. 65 to 68 are same as that at Sl. No. 77 to 80 and the same may be clarified.			
	Case is deferred to 23.12.2014.			

148	Case No.:57/17/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	Defer Date:23.12.2014
	Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:- 1. Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format. 2. Specific nature/use of each import item viz. as Raw Material, Component, spare, Consumable or Packing material. 3. Details of import item at Sl. No. 27.			
	Case is deferred to 23.12.2014.			

149	Case No.:44/17/80-ALC2/2014	Party Name:TECHNIP INDIA LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination, which pertains to DIPP and decided to forward a copy of application to DIPP to expedite their comments. Case is deferred to 23.12.2014.			

150	Case No.:31/17/80-ALC2/2014	Party Name:NEW TECH INDUSTRIES	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date:0410159451 19.09.2014	Defer Date:23.12.2014


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

42

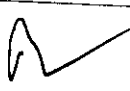
Decision : The Committee noted that the firm's application has been sent to DIPP on 03.11.2014 for examination, which pertains to MSME and decided to forward a copy of application to MSME to expedite their comments. Case is deferred to 23.12.2014.

151	Case No.:37/17/80-ALC2/2014	Party Name:ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date:0510391272 23.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 21.10.2014 for examination & comments and decided to remind to MSME to expedite their comments. Case is deferred to 23.12.2014.				

152	Case No.:25/17/80-ALC2/2014	Party Name:I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00397/AM15/	RLA File :04/24/040/00156/AM15/	Lic.No/Date:0410159474 24.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DIPP on 21.10.2014 for examination, which pertains to DHI and decided to forward a copy of application to DHI to expedite their comments. Case is deferred to 23.12.2014.				

153	Case No.:35/17/80-ALC2/2014	Party Name:HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00407/AM15/	RLA File :05/23/040/00252/AM15/	Lic.No/Date:0510391310 24.09.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to DHI on 21.10.2014 for examination, whereas it pertains to MSME. Accordingly, the Committee decided to send the firm's application to MSME for comments. Case is deferred to 23.12.2014.				

154	Case No.:34/17/80-ALC2/2014	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00406/AM15/	RLA File :05/23/040/00267/AM15/	Lic.No/Date:0510391349 25.09.2014	
Decision: The Committee decided to ratify norms on the basis of DHI UO. No. TSW(B)/342 dated 03.11.2014(Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

155	Case No.:47/17/80-ALC2/2014	Party Name:SANDEN VIKAS (INDIA) LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Approved
	HQ File :01/80/050/00419/AM15/	RLA File :05/24/040/00280/AM15/	Lic.No/Date:0510391352 25.09.2014	
	Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO Note No.12/146/2014-TSW/155 dated 11.11.2014 which are as under:- Advance Authorization may be ratified as under on repeat basis : Advance Authorization may be ratified as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.			

156	Case No.:48/17/80-ALC2/2014	Party Name:I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00420/AM15/	RLA File :04/24/040/00157/AM15/	Lic.No/Date:0410159506 30.09.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DIPP on 21.10.2014 for examination, which pertains to DHI and decided to forward a copy of application to DHI to expedite their comments. Case is deferred to 23.12.2014.			

157	Case No.:50/17/80-ALC2/2014	Party Name:GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00422/AM15/	RLA File :04/24/040/00170/AM15/	Lic.No/Date:0410159512 30.09.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to MSME on 21.10.2014 for examination and decided to remind MSME to expedite their comments. Case is deferred to 23.12.2014.			

158	Case No.:49/17/80-ALC2/2014	Party Name:I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
	HQ File :01/80/050/00421/AM15/	RLA File :04/24/040/00161/AM15/	Lic.No/Date:0410159516 01.10.2014	Defer Date:23.12.2014
	Decision: The Committee noted that the firm's application has been sent to DIPP on 21.10.2014 for examination, which pertains to DHI and decided to forward a copy of application to DHI for their comments. Case is deferred to 23.12.2014.			

159	Case No.:51/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80-ALC2/2014 11.11.2014	Status: Deferred
-----	-----------------------------	---	--	---------------------


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination and decided to remind MSME to expedite their comments. Case is deferred to 23.12.2014.			

Case No.:52/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:23.12.2014
Decision: The Committee noted that the firm's application has been sent to MSME on 07.11.2014 for examination and decided to remind MSME to expedite their comments. Case is deferred to 23.12.2014.			

Case No.:58/17/80-ALC2/2014	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:17/80- ALC2/2014 11.11.2014	Status: Deferred
HQ File :01/80/050/00430/AM15/	RLA File :31/83/040/00146/AM15/	Lic.No/Date:3110065009 27.10.2014	Defer Date:23.12.2014
Decision: The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Pune for forwarding the same. The Committee also decided to send the copy of would be correspondence made in this regard to firm for their information. Case is deferred to 23.12.2014.			

S.No.416

Case No. A - 03	M/s. L & T-MHI	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date
Meeting No.17/15	Boilers Pvt. Ltd.,	RA.F.No.03/95/039/00004/AM11	0310760909
Date: 11.11.2014	Mumbai	Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013

Decision: The Committee noted that the firm's reply dated 24.09.2014 has been sent to DHI on 26.9.2014 for examination & comments and decided to remind to DHI to expedite their comments. Case is deferred to 23.12.2014.

S.No.417

Case No. A - 01	M/s. Analyser Instruments Co.	HQF.No.01/80/162/00032/AM15/DES- I	Lic. No. & date
Meeting No.17/15	Pvt. Ltd., Kota	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 11.11.2014	(Rajasthan)	Ratification of norms	dt.17.10.2013

Decision: The Committee noted that as per DIPP UO Note No.12/146/2014-TSW/01 -A/R, dated 11.11.2014, the following information has been received:


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

1. Firm has again not submitted specific reply to our letter and have stated tha the import items are components and these have been imported on net to net basis.
2. Items of import and export appears to be same and it appears that there is no manufacturing activity on import items except their checking/testing.
3. In their another similar case, firm has been called for "Personal Hearing" before the Norms Committee in its meeting scheduled for 9/12/2014 and it is proposed that this case may also be discussed during the PH.

The Committee advised the firm to appear in Personal Hearing on 09.12.2014. Case deferred to 09.12.2014.

S.No.418

Case No. A/R-42	M/s. Bharat Heavy	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.17/15	Electricals Limited,	RA.F.No.09/24/040/00380/AM11	0910044575
Date: 11.11.2014	Hyderabad	Ratification of norms	dt.06.12.2010

Decision: The Committee noted that the said case has been forwarded to EPCG division for their inputs and 13th reminder dated 03.11.2014 has been sent to them for expediting their inputs and decided to remind them through a D.O letter to furnish their inputs. Case is deferred to 23.12.2014.

S.No.419

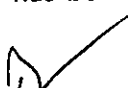
Case No. A/R-98	M/s. Bharat Heavy Electricals	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.17/15	Ltd., Hyderabad	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 11.11.2014		Fixation of Norms	dt.09.09.2010

Decision : The Committee noted that the said case has been forwarded to EPCG division for their inputs and 13th reminder dated 03.11.2014 has been sent to them for expediting their inputs and decided to remind them through a D.O letter to furnish their inputs. Case is deferred to 23.12.2014.

No.420

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.17/15	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 11.11.2014	Hyderabad	Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that the said case has been forwarded to EPCG division for their inputs and 13th reminder dated 03.11.2014 has been sent to them for expediting their


 PARVEEN SHARMA
 Dir. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

inputs and decided to remind them through a D.O letter to furnish their inputs. Case is deferred to 23.12.2014.

S.No.421

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.17/15	Projects India	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 11.11.2014	Ltd., Mumbai	Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the said case has been forwarded to EPCG division for their inputs and 13th reminder dated 03.11.2014 has been sent to them for expediting their inputs and decided to remind them through a D.O letter to furnish their inputs. Case is deferred to 23.12.2014.

S.No.422

Case No. A/R-11	M/s. TRF Ltd.,	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.17/15	Kolkata	RA.F.No.02/24/040/00223/AM11	0210156321
Date: 11.11.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.11.2014 and decided to await the firm reply. Case is deferred to 23.12.2014.

S.No.423

Case No. A/R-12	M/s. TRF Ltd.,	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.17/15	Kolkata	RA.F.No.02/24/040/00224/AM11	0210156322
Date: 11.11.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.11.2014 and decided to await the firm reply. Case is deferred to 23.12.2014.

S.No.424

Case No. A/R-13	M/s. TRF Ltd.,	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
Meeting No.17/15	Kolkata	RA.F.No.02/24/040/00122/AM11	0210150220
Date: 11.11.2014		Ratification of norms	dt.04.11.2010

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.11.2014 and decided to await the firm reply. Case is deferred to 23.12.2014.

S.No.425

Case No. A/R-36	M/s. Ecocat	HQF.No.01/80/050/00132/AM11/DES.I	Lic. No. & date
Meeting No.17/15	(India) Pvt.	RA.F.No.05/23/040/00035/AM11	0510264008
Date: 11.11.2014	Ltd., Faridabad	Request for amendment of norms	dt.10.05.2010


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

47

Decision: The Committee decided to recommend the description of import item as given below, on the basis of DHI UO. No.3 (108)/14-TSW(B) dated 17.10.2014:

"Raw substrate (Metal) Catalytic converter Screen (in dm3/ltr) KDN1.3, W 1.4845, 330 Plus or minus 10 Pct/34 degree"

Applicant will submit original catalogue of the item to RLA. There is no change in quantity or value. RLA may take necessary action accordingly.

S.No.426

Case No. A/R-37	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date 3410035737 dt.26.12.2012
Meeting No.17/15		RA.F.No.34/24/040/00220/AM13	
Date: 11.11.2014		Request for fixation of norms	

Decision: The Committee noted that firm's request has been sent to MSME on 25.06.2014, followed by reminder on 23.09.2014 and decided to remind again to MSME to expedite their comments. Case is deferred to 23.12.2014.

S.No.427

Case No. A/R-39	M/s. Technoweb Textile Engineering Pvt. Ltd.,	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date 0310730202 dt.03.04.2013
Meeting No.17/15		RA.F.No.03/95/040/01060/AM14	
Date: 11.11.2014		Request for revision / amendment of norms	

Decision: The Committee decided to ratify norms on the basis of C&PC, OM. No.46011/40/2014-PC-II dated 29.09.2014(Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.428

Case No. A/R-78	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00508/AM14/DES.I	Lic. No. & date 0310762309 dt.18.12.2013
Meeting No.17/15		RA.F.No.03/94/040/00764/AM14	
Date: 11.11.2014		Request for revision of norms	

Decision: The Committee decided to inform the firm as per recommendation of DIPP as under:

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

48

"Quantity of import item at Sl. No. 1 (Plates SA-387 Gr. 11 Cl.1/2) has been allowed as 537856 Kgs. inclusive of 11 % wastage after 1/3rd recovery from scrap. It may also be clarified to firm that, quantity of this import item has been reduced as for the manufacture of "Shells", a wastage of 5 % has been considered as no basis/justification had been submitted for claiming the higher wastage claimed for this item. Further, quantity of plates required for different testing has been restricted to 2 % of weight of plates".

RLA may take necessary action accordingly.

S.No.429

Case No. A/R-79	M/s.	IFB	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
Meeting No.17/15	Industries		RA.F.No.03/94/040/00764/AM14	(i) 3321963
	Limited			dt.30.04.1992;
Date: 11.11.2014	Kolkata		Request for revision/ amendment of norms	(ii) 3327432
				dt.29.09.1992;
				(iii) 3321987
				dt.19.05.1992;
				(iv) 3204053
				dt.21.07.1989;
				(v) 3388496
				dt.30.03.1993;
				(vi) 3227504
				dt.04.12.1992;
				(vii)3206667
				dt.01.11.1989;
				(viii) 3204858
				dt.09.08.1989;
				(ix) 3262973
				dt.05.02.1991;
				(x) 3259424
				dt.28.02.1992;
				and
				(xi) 3325249
				dt.30.06.1992

Decision: The Committee decided to ratify norms on the basis of DHI UO. No.3 (38)/13-TSW (B)/8 dated 08.10.2014(Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.430

Case No. A/R-80	M/s. Poly	HQF.No.01/80/050/00070/AM15/DES.I	Lic. No. & date
Meeting No.17/15	Medicure Ltd.,	RA.F.No.05/24/040/00448/AM14	0510380666
Date: 11.11.2014		Request for revision of norms	dt.03.03.2014

Decision : The Committee noted that firm's request dated 06.09.2014 has been sent to C&PC on 18.09.2014 and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.

S.No.431

Case No. A/R-81	M/s. Poly	HQF.No.01/80/050/00069/AM15/DES.I	Lic. No. & date
Meeting No.17/15	Medicure Ltd.,	RA.F.No.05/24/040/00474/AM14	0510381645
Date: 11.11.2014		Request for revision of norms	dt.12.03.2014

Decision : The Committee noted that firm's request dated 06.09.2014 has been sent to C&PC on 18.09.2014 and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.

S.No.432

Case No. A/R-82	M/s. Poly Medicure	HQF.No.01/80/050/00026/AM15/DES.I	Lic. No. & date
Meeting No.17/15	Ltd.,	RA.F.No.05/24/040/00424/AM14	0510378996
Date: 11.11.2014		Request for revision of norms	dt.11.02.2014

Decision : The Committee noted that firm's request dated 09.09.2014 has been sent to C&PC on 18.09.2014 and decided to remind to C&PC to expedite their comments. Case is deferred to 23.12.2014.

S.No.433

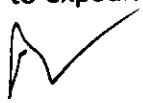
Case No. A/R-97	M/s. Godrej &	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.17/15	Boyce Mfg. Co.	RA.F.No.03/94/040/01044/AM14	0310771884
Date: 11.11.2014	Ltd., Mumbai	Request for revision of norms	dt.25.02.2014

Decision : The Committee noted that firm's request dated 19.09.2014 has been sent to DIPP on 22.10.2014 and decided to remind to DIPP to expedite their comments. Case is deferred to 23.12.2014.

S.No.434

Case No. A/R-98	M/s. CICB-	HQF.No.01/80/050/00514/AM13/DES.I	Lic. No. & date
Meeting No.17/15	Chemicon Pvt. Ltd.,	RA.F.No.07/24/040/00192/AM13	0710090176
Date: 11.11.2014	Bangalore	Request for fixation of norms	dt.09.08.2012

Decision : The Committee noted that firm's request dated 23.09.2014 has been sent to DIPP on 30.10.2014 and decided to remind to DIPP to expedite their comments. Case is deferred to 23.12.2014.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.435

Case No. A/R-99	M/s. Alstom Projects India Ltd., Durgapur	HQF.No.01/80/050/00219/AM11/DES.I	Lic. No. & date 0310574388 dt.14.05.2010
Meeting No.17/15		RA.F.No.03/94/040/00167/AM11	
Date: 11.11.2014		Request for correction of export item of norms	

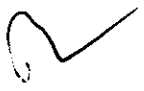
Decision: The Committee decided to recommend the description of the export product as given below, on the basis of DHI UO. No. NIL dated 11.11.2014.

The word Stem Generator Circuit may be substituted by Steam Generator (Boiler) subassemblies/parts. RLA may take necessary action accordingly.

S.No.436

Case No. A/R-76	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/00465/AM12/DES.I	Lic. No. & date 0310672301 dt.22.12.2011
Meeting No. 17/15		RA.F.No.03/95/040/00758/AM12	
Date: 11.11.2014		Request for revision/amendment of norms	

Decision: As desired by MSME, the firm's representative Shri Vijayakumar Nair, Manager Commercial attended the personal hearing before the Committee. The representative from MSME sought clarification from the firm on documentary proof of demand for cobalt sulphate/carbonate/nitrate, reason for not making changes in the AAs in view of the similar change made in another AA in 2007 etc. The same were clarified by the firm and documentary evidence in support of statements was handed over to representative from MSME. Case is deferred to 25.11.2014.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

points raised by this office vide letter of dated 22.08.2014. Information like weight of export product and import were required and the applicant has not disclosed the same. Therefore NC may decide the firm's request.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
25-09-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(109)/14-TSW(B) 9 dated

539/2014
26/9


26/9/14

M. B.S



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

2. no. 31
30-9-14
11-11-14

WIC

F.No. 3(47)/2013-TSW (B)
DEPTT. OF HEAVY INDUSTRY
Udyog Bhavan, New Delhi – 110001

Date .10.2014

Subject: Ratification of AA No 0910059091 of M/s BHEL Hyderabad

Export Product: Drive Turbine, Deaerator, Drain Cooler, Boiler Feed / Booster / Condensate Extraction Pump for 2 X 660 MW NTPC Mauda Power Project (Wt: 849 MT to be incorporated in AA) (SI no 34)

Inputs

SI No	Item	Total Quantity recommended in MT including (%wastage)
55	AS Rounds	11 (10%)
56	Sealing Strips	0.06 (2%)
57	Caulking Wires	0.06 (2%)
58	Blading Profiles	0.6 (11%)
59	Blading Flats	7.16 (258%)
60	SS Strips	0.06 (1%)
61	SS Rounds	1.12 (50%)
62	AS Rounds	2.0 (50%)
63	AS Plates	1.72 (27%)
64	CS Rounds	0.82 (50%)
65	CS Plates	1.33 (27%)
66	CS Pipes	11 (1%)
67	SS Pipes	0.28 (1%)
68	CS Plates	30 (10%)

Item nos 139 to 221 are spares may be allowed as per spares policy.
Item No 82 and Item No 103, list of components as submitted by the applicant vide letter dated 08/9/2014, to be attached with AA.Total 221 items. All other items are under GN-4 with nil wastage and accountability clause.
This has the approval of Additional secretary.

(K. K Tiwari)

Industrial Advisor

Dy DGFT, DES-I.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

587/2014
21/11/14
Sh. Meena

To: priya.ranjan@nic.in

Office of the development Commissioner

Micro small & medium Enterprises

MECHANICAL DIVISION

SNO 48

dt. 30.9.2014 X

dt 11.11.2014 ✓

Subject: Ratification of the norms in respect of the advance authorization No. 3110062747 dated 24.02.2014 issued under para 4.7 of HBP (Vol.1) obtained by M/s. Nikhtish Enterprises- regarding.

The norms may be fixed as follows:-

- Item no 1 to 4, 6 and 7 may be allowed on net to net basis with NIL wastage and accountability clause.
- Item no 5,8 and 9 may be allowed as applied.

This issues with the approval of Director (ME) for taking view by NC.

(KSSodhi)

Asstt Dir(ME)

Sh Priya Ranjan, FTDO, DGFT, Udhvog Bhawan, New Delhi

O/o DC, MSME UO No 30(59)/2014-ME dated 10.10.14

Signature
S. BS

PARVEEN SHARMA
By, Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L Ahmed

D/L

2 No. 7154
21/8-2014
H 30-8/14
H 11/11/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ^{Energytech} ~~Erbatech~~ Machinery for ratification
of norms of AA no 910060056 dt 12-05-14.

DES-I, DGFT may kindly refer to the above mentioned
licence of M/S Erbatech Machinery. The firm may be asked
to submit following information.

1. Catalogue/ write up of the export product with specification.
2. Use & generic name of the components proposed for import. The firm has part number of items.
3. SI no 4,5 , and 11 of SDL export product wise.

The above issues with the approval of IA (KKT).

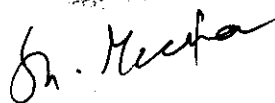


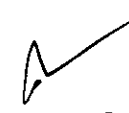
B.C. Nayak
Development Officer
20-08-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(110)/14-TSW(B) 9 dated 22/8/14


22/8/14



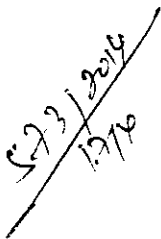

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104231 dt 20-05-14
DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. It is observed that export item is 34 numbers of non-driving trailer with pantograph. There are ten import items. NC may consider ratification under GN-4.

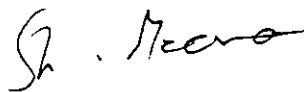
The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
10-10-14


DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(136)/14-TSW(B)

dated


17/10/14


PARVEEN SHARMA
Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L received

Sl. No. 7356
3-9-14
20-11-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710104233 dt 20-05-14
DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm has submitted the request ratification of norms for export of 46 numbers motor cars. The firm may be asked to submit following information:

1. Specification of export product with its catalogue with more appropriate description of export product.
2. Item no. 40 & 41 are in decimals. But the firm has claimed these items as components. The firm to clarify the above.
3. The firm to submit specification and use of item no. 88 to 90, 87,98
4. Item no. 107 is a lubricant and the firm proposes to import in number as a component firm to clarify.
5. A numbers of items like item no. 349 to 380, 570 to 573 etc. are not multiples of quantity of export. The firm to clarify the import for all the items which are not multiples of quantity of export.(46 number)
6. Calculation of the requirement of welding material. The unit of import should be in kgs in stead of boxes as is given in item 647.
7. Items which are to be imported in numbers should be with full specification. Like item no 668 & 669.
8. Item numbers of consumables & their value.
9. SI no 9 & 11 of SDL may also be given.
10. Copy of AA & PAC.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
10-10-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(133)/14-TSW(B)

dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

By
17/10/14

Sh. Meera

Department of Heavy Industry
TSW(B) Section

WC 82-NO. 75
A 309147
21/11/14

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410158505 DT 09-06-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S
Faiveley transport. NC may consider ratification under GN-4 with
accountability clause.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
20-10-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(119)/14-TSW(B) (11) dated

592/2014
81/16


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


21/11/14

Jh. Meena

D/L General

80-NO-7858
2430814X
211-11-74

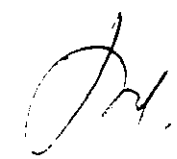
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S M/S BEML for ratification of norms of AA no 0710105283 dt 20-06-14
DES-I, DGFT may kindly refer to the above mentioned AA of M/S BEML. The firm has submitted the request ratification of norms for export of 12 numbers driving trailer with pentograph. The firm may be asked to submit following information:

1. Specification of export product with its catalogue.
2. A number of items like Item no. 112 to 126 are in decimals but the firm proposes to import these in numbers. The firm to clarify all the items which are proposed to be imported in numbers but quantity in decimals.
3. A numbers of items like item no. 1 to 34 etc. are not multiples of quantity of export. The firm to clarify the import for all the items which are not multiples of quantity of export.(12 number)
4. The firm to submit detail specification for items like item no 1 to 71 & 511 to 514 etc which are stated to be given as per packing in stead of complete specification.
5. Item numbers of consumables & their total value.
6. SI no 9 & 11 of SDL may also be given. The calculation should be supported by dimensional Engg drawing with relevant dimensions highlighted.
7. Copy of AA & PAC.

5:21/2014
12/10/14

The above issues with the approval of IA (KKT).



B.C.Nayak
Development Officer
10-10-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(137)/14-TSW(B)

dated

12/10/14
Sh. Meena



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

012 28/08/14

Sl. no. 96
30-514K
2011-11-2014

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159158 DT 05-08-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley
transport. The firm may be asked to submit following information/
clarification:

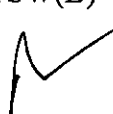
1. Write up/ Catalogue of export items.
2. The import items are not multiples of export quantity. The information given at Appendix 11 A is not matching with the quantity given in application. Firm to clarify.
3. The manufacturing process of export item clearly indicating the use of imported item.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
08-10-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(119)/14-TSW(B)  dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

55-2/2014
13/10


13/10/14
Sh. Meera

21/2/2014

Sl. no. 9260
20-5-14
20-11-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GEA BGR energy System for ratification of norms of AA no 0410159190 dt 07-08-14.

DES-I, DGFT may kindly refer to the above mentioned licence of GEA BGR energy System. The firm may be asked to submit following information.

1. It is observed there are two export products, namely ball cleaning system DN 2100 & ball cleaning system DN 1800. The firm to submit items/ components required for each item separately.
2. The firm to indicate the spares it propose to export.
3. The import items are not multiples of export quantity. Firm to clarify.
4. Specification like length, dia & thickness of item no 5 to 7 of import. (Cupro Nickel Pipe).
5. The firm has not submitted all the drawings referred in the table detailed calculation. The firm may submit all the relevant drawings with highlighting the relevant portion.
6. The firm may submit SI 9 & 11 of SDL. The calculation should be correlated with the dimensional engg drawing with relevant dimensions highlighted.

5/7/2014
17/10/2014

The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
14-10-14

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(134)/14-TSW(B) (7) dated

17/10/14

Sh. Meena

PARVEEN SHARMA
Ex. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sent. 10/6/14
11/11/2014

F. No. 46011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 10th November, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw material against the export of Grab Handle Front / Rear. (Advance Authorization No. 0510390251 dated: 11.08.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/322/AM15/DES-1/904 dated 22.09.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

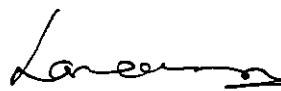
Item to be Exported	Quantity
Grab Handle Front / Rear (LH / RH)	1 No.

Raw-material recommended to be Imported	Quantity
1. Polypropylene Resin	1.05 kg / kg Content in the export product.
2. Relevant Barrel Damper	Net to Net

This issues with the approval of competent authority.

✓ **Ms. Priya Ranjan,**
FTDO, (DES-1),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Dharam Vir)
Section Officer
Tele:- 2338 2575

D/L issued

Department of Heavy Industry
TSW(B) Section

Sl. no. 108
dt 30-9-14
dt 11-11-14

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410159257 DT 19-08-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley transport. The firm may be asked to submit following information/ clarification.

1. The manufacturing process of export item no 2 clearly indicating the use of imported item & value addition of the firm.
2. SDL 11 for import item 9.
3. Write up/ Catalogue of export items.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
08-10-14

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(119)/14-TSW(B) 7 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

554/2014
13/10


13/10/14
Sh Meena

we

63
S.No. 154
21-11-2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Denso Haryana Limited for
ratification of norms of AA no 0510391349 dt 25-09-14

DES-I, DGFT may kindly refer to the above mentioned AA of
M/S Denso Haryana Limited. Export item is same as item no 4
of AA no 0510389464 dt 08-07-14. NC may consider
ratification under repeat basis.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
03-11-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No

-TSW(B) 342 dated

received on 11/11/14



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W/C

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.No. 42564
Case No. AIR-36
308142
21-11-14

Subject: Application of M/S Ecocat India Limited for ratification of norms of licence no 0510264008 dt 10-05-10.

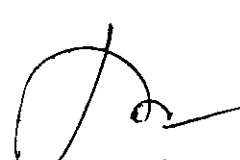
Ref- DGFT ID Note No. 01/80/050/00312/AM11/DES-I/835 Dated 08-09-2014.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Ecocat India Limited. The firm has applied for the amendment in the description of the input used in the manufacture of Export product to match with their Bill of entry, Earlier they desired a generic description but now they have enclosed a copy of item specific catalogue:

Import item- "Raw substrate (Metal) catalytic convertor screen KXN 1.3W, 1.4845330 plus or minus 10pet/34 degree."

Application will submit original catalogue of the item to RLA. There is no change in quantity or value.

The above issues with the approval of AS(S)


B.C. Nayak
Development Officer
17-10-14

598/2014
21/10

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3(108)/14-TSW(B)

(9)

dated 17-10-14


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


21/10/14



SNO 427 ✓ A/R 39 ✓
11.11.2014 SNO 427 ✓
27.30.9.14
11.11.2014

F. No. 46011/40/2014-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 29th September, 2014

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Technoweb Textile Engineering Pvt. Ltd. for the import of raw material against the export of Plastic Injection Moulded Components Pressfit Inserts. (Advance Authorization no- 0310730202 dated 03.04.2013).

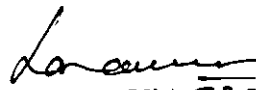
The undersigned is directed to refer to DGFT U.O. No. 01/80/50/000 77/AM14/DES-I/685 dated 13.08.2014 on the subject mentioned above. The proposal of the firm has been examined in this office.

The items of export are Plastic Injection Moulded Components Pressfit Inserts. The raw materials sought to be imported by the firm are various types of metallic parts i.e. Pins are to be used in the injection moulding process.

The relevant metallic parts/components i.e. Pins may be allowed on Net to Net basis as contained in the export product i.e. Plastic Injection Moulded Components Pressfit Inserts.

This issues with the approval of competent authority.

/


(Dharam Vir) 29/9/14
Section Officer
Tele:- 2338 2575

538/2014
5/9/14

27/10/2014
Saini

Ms. Priya Ranjan,
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110001

✓

K. V. CHANDRA
Joint Secretary General
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11